

**SHRIMATI MALINI BHATTARCHA-
RAYA** : Prasar Bharati Bill has not been amended yet. How can you even take these proposals into consideration ?

SHRI AJIT KUMAR PANJA : I think the hon. lady Member is not right. It is there in the Act itself. In the Telegraphs Act, it is there. Its powers have not been taken away. If the hon. Member goes through it, she will find this. (Interruptions).

SHRI CHANDRA JEET YADAV : Sir, he has just started replying to the hon. lady Member without replying to my question. May I know whether it is open to foreign agencies or not. I think he seems to have more preference for the lady Member. (Interruptions)

SHRI K. P. UNNIKRISHNAN : Is the hon. Minister aware of the fact that the BBC's new satellite is coming up in 1992 with the result the entire technological dimensions will change and is he prepared for that ? It is not a political question but it has far-reaching implications

SHRI AJIT KUMAR PANJA . Yes Sir, we are aware of this fact. We are taking all steps in this regard so that there is no invasion in our well-established traditions and culture.

WRITTEN ANSWERS TO QUESTIONS

[English]

LEAKAGE OF QUESTION PAPERS OF CIVIL SERVICES (PRELIMINARY), EXAMINATION, 1991

*64. **SHRI CHANDRA JEET YADAV** :

SHRI MADAN LAL KHURANA :

Will the PRIME MINISTER be pleased to state :

(a) whether certain question papers of Civil Services (Preliminary) Examination, 1991 were leaked out,

(b) if so, whether any investigation has been ordered by the Government into the matter; and

(c) if so, the outcome thereof and the action taken against the erring persons ?

**THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS (SHRI-
MATI MARGARET ALVA)** : (a) Yes, Sir.

(b) Yes Sir, at the request of the U.P.S.C., the Govt. advised the CBI to investigate the matter.

(c) An FIR has been lodged by the U.P.S.C. with the Central Bureau of Investigation. Investigation by the CBI is still in progress. Some suspects have been apprehended by the CBI in the course of their investigation.

ISSUE OF LETTERS OF INTENT

*65. **SHRI DHARMANNA MON
DAYYA SADUL** : Will the
PRIME MINISTER be please to
state :

(a) whether a large number of letters of intent were issued to MRTP companies during the last six months for setting up industries where norms and regulations were not followed strictly ;

(b) if so, the details thereof, and

(c) the steps taken or proposed to be taken to cancel letters of intent in such cases, if any ?

**THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (PROF. P.J.
KURIEN)** : (a) and (b) All the applications received from MRTP companies for the grant of letter of intent are considered in accordance with the prevailing industrial policy and procedures. 87 letters of intent were issued to MRTP companies during the period January to June, 1991 after following the prescribed procedure.

(c) Does not arise.